

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 146/2017

In the matter of :
Rakatanga Tour (P) Limited
Vs.
Registrar of Companies

....PETITIONER

..RESPONDENT

SECTION :
Under Section 252

Order delivered on 06.6.2018

Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Anuj Kr & Mr. Anuj Verma, Advocates

For the Respondent/Corporate Debtor : -

For the Intervener

: Mr. Manish Raj, Company Prosecutor

Ms. Easha Kadian, for Ms. Lakshmi Gurung, St. Counsel

Income tax Department

ORDER

Learned authorized representative for the Appellant is present and seeks some time to file a Certificate from the Bankers and states that the same will be made available and a copy of the Bank statement will also be duly filed as certified by the Banker before the next date of hearing and the same will also be made available to both ROC as well as Income tax Department. 10 days time is granted for this purpose.

List on 17.7.2018.

— Sd —

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.6.2018